HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

THURSDAY, THE SEVENTEENTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

I.A.Nos.1, 2 & 3 of 2025
IN/AND
WRIT APPEAL NO: 433 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 04-03-2025 in I.A.No.1 of 2025 in W. P. No. 6508 of 2025 on the file of the High Court.

Between:

Kola Rambabu, S/o. Venkata Narsaiah, Age 65, Occ . Retired Employee, R/o. H.No.11-98, Road No.3, Godavari Street, Edulapuram Municipality Khammam Rural Mandal Khammam District 507 003

...APPELLANT

AND

1. Shaik Afzal Hassan, S/o. Abul Hasan, Aged 49 years, Occ. Junior Assistant, O/o. Asst. Director, Survey and Land Records, Khammam, R/o. H/No. 8-2-206/1, Balaji Nagar, Khanapuram Haveli, Khammam, TS 507001
2. The State of Telangana, Rep. by its Principal Secretary to Govt., Department of Agriculture and Cooperation, Secretariat Building, Hyderabad, Telangana
3. The Commissioner for Cooperation and Registrar of Cooperative Societies, Gruhakalpa Complex, Nampally, Hyderabad, Telangana
4. The District Cooperative Officer, Khammam, Raparthi Nagar Khammam District, Telangana
5. The State Cooperative Election Authority, State of Telangana, Hyderabad, Telangana
6. M/s. Telangana Non-Gazetted Officers House Building Cooperative Society Limited, (Redg. No. 460/TE), TNGOS D-Block Colony, Division-1, Raparthinagar, Khammam, TG. Rep. by its Person-In-Charge Committee
7. The Assistant Registrar / Person-In-Charge Committee, M/s. Telangana Non-Gazetted Officers House Building Cooperative Society Limited, TNGOS, D-Block Colony, Division-1, Raparthinagar, Khammam, Telangana State.

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant leave to the petitioners to question the orders of Learned Single Judge in W.P.No. 6508/2025, dated. 4-3-2025 in the interest of justice.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to condone the delay 11 days in filing Writ Appeal questioning the orders passed by the learned single judge in W.P.No. 6508/2025, dated. 4-3-2025 in the interest of justice.

IA NO: 3 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to dispense with the filing of the Certified Copy of the orders, dated 04.03.2025 in I.A.No.1 of 2025 in W.P.No.6508 of 2025 on the file of Honourable High Court in the above W.A. in the interest of justice.

IA NO: 4 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the Orders in I.A.No.1/2025 in W.P No.6508/2025 dt.4.3.2025 enabling the Election Officer to proceed with the process of declaring the results in pursuance to the election notification dt.3.3.2025 pending disposal of the above Writ Appeal.

Counsel for the Appellant: SRI JALLI KANAKAIAH, REP. FOR SRI NARENDAR JALLI
Counsel for the Respondent No.1: SRI M.PRATHEEK REDDY
Counsel for the Respondent No.2 to 7: GP FOR COOPERATION

The Court delivered the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

I.A.Nos.1, 2 and 3 of 2025
IN/AND
WRIT APPEAL No.433 of 2025

COMMON JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri Jalli Kanakaiah, learned counsel represents Sri Jalli Narendar, learned counsel for the appellant and Sri M. Pratheek Reddy, learned counsel for respondent No.1.

2. With the consent, finally heard.

3. During the course of hearing, learned counsel for the appellant submitted that he may be permitted to withdraw this appeal with liberty to the appellant to file applications for impleadment and for vacate stay of the impugned order dated 04.03.2025 before the learned Single Judge. He further prayed that learned Single Judge may be requested to take up those applications before ensuing summer vacation.

4. The other side has no objection.

5. Accordingly, the I.As. and the Writ Appeal are **dismissed as withdrawn** with the liberty prayed for to file such

applications. In the interest of justice, it is requested that in the event of filing of such applications by the appellant by 21.04.2025. learned Single Judge may consider those applications before the commencement of summer vacation, 2025. It is made clear that this Court has not expressed any opinion on merits of the case. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-K.SAILESHI
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

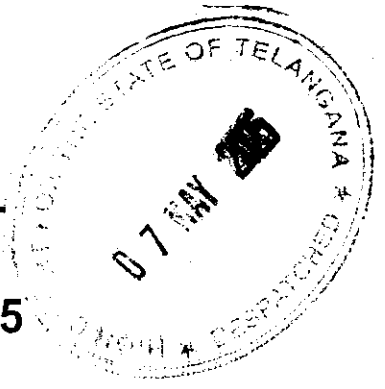
1. One CC to SR NARENDAR JALLI, Advocate [OPUC]
2. One CC to SR M.PRATHEEK REDDY, Advocate [OPUC]
3. Two CCs to GP FOR COOPERATION, High Court for the State of Telangana at Hyderabad [OUT]
4. Two CD Copies

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HIGH COURT

DATED:17/04/2025



COMMON JUDGMENT

I.A.Nos.1, 2 & 3 of 2025
IN/AND
WA.No.433 of 2025

DISMISSING THE I.As & WRIT APPEAL

AS WITHDRAWN,

WITHOUT COSTS

(7)

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29/4/25